

**Central Administrative Tribunal
Madras Bench**

MA/310/00008/2018 (in)(&) OA/310/00025/2018

Dated Friday the 5th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

1. V.Nagarajan
2. E.Jayasudha .. Applicants

By Advocate M/s.K.Balasubramanian

Vs.

1. Union of India, rep by its Secretary,
M/o Health, Nirman Bhawan,
New Delhi.
2. The Director General,
Head Quarters Office,
Employees State Insurance Corporation,
(ESIC) Panchadeep Bhawan Kotla Road,
New Delhi 110 002.
3. The Dean
ESIC Medical College & Hospital,
K.K.Nagar,
Chennai 600 078. .. Respondents

By Advocate Mr.S.Nagarajan

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

MA for joining the applicants together and filing a single application is allowed.

2. The applicants have filed this OA seeking the following relief:-

“To direct the respondents to implement the scale of pay of Rs.5200-20200 with Grade Pay of Rs.2400 for the applicants as per the notification dated 30.09.1997 and consequential monetary benefits and arrears from the date of joining of the applicants as Junior Medical Record Technician based on the applicants individual representations dated 06.2.2016 and 23.11.2017 considering the order passed by the Principal Bench, Central Administrative Tribunal, New Delhi in O.A.No.3227 of 2011 M.A.No.2392 of 2011 dated 19.12.2013 and consequential order implementing the Tribunal order passed by the respondent in the office order No.226 of 2014 E.1 H dated 13.5.2014 and thus render justice.”

3. Heard. Learned counsel for the applicants submits that the applicants had submitted Annexures A7 and A8 representations dated 06.2.2016 and 23.11.2017 for grant of the scale of pay of Rs.5200-20200 with Grade Pay of Rs.2400 as per the fifth Pay Commission order dated 30.9.1997. The applicants joined as Junior Medical Record Technician on various dates through Direct Recruitment. They are aggrieved that the benefit of upgraded pay fixation of fifth Pay Commission extended to similarly placed persons was denied to them. It is submitted that the applicants would be satisfied if the respondents are directed to consider Annexures A7 and A8 representations dated 06.2.2016 and 23.11.2017 and pass appropriate

orders within a time limit to be stipulated by this Tribunal.

4. Mr.S.Nagarajan takes notice for the respondents and submits that if time is granted, a detailed reply would be filed.

5. Be that as it may, keeping in view the limited relief sought, I deem it appropriate to direct the competent authority to consider Annexures A7 and A8 representations of the applicants dated 06.2.2016 and 23.11.2017 and pass a speaking order in accordance with law within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)

05.01.2018

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